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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **OMP (I)(COMM) 201/2020, IA 5958/2020**

M/S JMC PROJECTS (INDIA) LTD.

.....Petitioner

Through: Mr. Manoj Kumar Singh, Adv.

versus

UNION OF INDIA

..... Respondent

Through: Mr. Chetan Sharma, ASG with
Mr. Ripu Daman Bhardwaj,
CGSC, Mr. Sahaj Garg &
Mr. Parveen Kumar Jain, Adv.

CORAM:
HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER
% **23.07.2020**

This matter is being heard through video-conferencing.

IA 5958/2020 (by petitioner seeking exemption from filing dim / illegible / clean / true typed copies of annexures)

For the reasons stated in the application, the same is allowed and petitioner is exempted from filing dim / illegible / clean/ true typed copies of annexures. Application is disposed of.

OMP (I)(COMM) 201/2020

Notice, Mr. Ripu Daman Bhardwaj accepts notice for the respondent. Let counter affidavit be filed within four weeks. Rejoinder thereto, if any be filed within one week thereafter.

List for hearing on 16th September, 2020.

I take on record the submission made by Mr. Manoj Kumar Singh, learned counsel for the petitioner that the validity of the milestone bank guarantee expiring on July 31, 2020 shall be extended till September 30, 2020.

V. KAMESWAR RAO, J

JULY 23, 2020/ak